

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.94/MP/2017
Along with I.A. No. 22/2017**

Subject : Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with the relevant provisions of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for seeking quashing of notices dated 16.3.2017, 24.3.2017, 6.4.2017 and email dated 19.4.2017 sent by the PGCIL and refund of the payments made under protest by the petitioner against the impugned invoices.

Date of hearing : 13.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Bharat Aluminum Company Limited (BALCO)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Ananya Mohan, Advocate, BALCO
Shri M.G. Ramachandran, Advocate, PGCIL
Ms. Ranjitha Ramachandran, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL

Record of Proceedings

Learned counsel for the petitioner requested for one week time to file its rejoinder to the reply filed by Power Grid Corporation of India Limited (PGCIL). Learned counsel for PGCIL had no objection in this regard. Request was allowed by the Commission.

2. After hearing the learned counsels for the parties, the Commission directed the petitioner to file its rejoinder, with an advance copy to the respondents, on or before 28.7.2017. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 22.8.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

